

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 352 of 2019**

**IN THE MATTER OF:**

**Kailashchandra Ramgopal Lohiya**

**.....Appellant**

**Vs.**

**Suvas Reality Pvt. Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant:                      Mr. Dhiren, PCS**

**O R D E R**

**04.12.2019** - In a petition u/s 241-242 of the Companies Act, the Appellant filed Interlocutory Application No. 270 of 2019 for stay of 'Extra Ordinary General Meeting' (EOGM) conveyed on 8<sup>th</sup> November, 2019 with further direction that no further Board or General Meeting should take place without permission of the Bench. The 'National Company Law Tribunal', Ahmedabad Bench, Ahmedabad after detailed hearing by order observed that no case is established by the Appellant, therefore, refused to stay, there being two orders passed on 28<sup>th</sup> January, 2019 and having heard learned counsel for the Appellant, we find no ground to interfere with such impugned order dated 26<sup>th</sup> November, 2019. The appeal is dismissed.

[Justice S. J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

ss/sk